

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
IB-188/ND/2022  
IA/3226/2022

**IN THE MATTER OF:**

Bank of Baroda

**.....Applicant**

**Vs.**

Nandani Singh

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 27.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Adv S.N. Gautam  
For the RP : CMA Kamal Deep Tyagi

**ORDER**

Ld. Counsel for the Resolution Professional and Ld. Counsel for the Personal Guarantor are present. Both the Counsels submitted that they have filed their written submissions. However, the written submissions of none of the parties is available on the e-portal. Both the Counsels are once again directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this matter on **02.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**